

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 155/MP/2016

Subject : Petition under Sections 63, 79(1)(f) and 79 (1)(c) and other applicable provisions of the Electricity Act, 2003 seeking recovery of transmission charges from the date of commissioning of the Transmission Project.

Date of hearing : 15.11.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Patran Transmission Company Limited.

Respondents : Haryana Power Purchase Centre and others

Parties present : Shri Anand K Ganesan, Advocate, PTCL
Ms. Swapna Seshadri, Advocate, PTCL
Shri Dinesh Parkash, PTCL
Shri Gaurav Gupta, Advocate, PSPCL
Shri Ravi Luthra, PSPCL

Record of Proceedings

Learned counsel for the petitioner submitted that the Commission vide order dated 21.9.2016 in Petition No. 43/MP/2016 had directed PGCIL regarding principles to be followed for payment of transmission charges to the project developers. Accordingly, the petitioner vide its letter dated 3.11.2016 requested PGCIL to implement the direction of the Commission. Learned counsel for the petitioner further submitted that during the last hearing, the Commission requested CEA to clarify whether the transmission assets of the petitioner could be utilized even in the absence of the downstream assets. However, no response has been received from CEA in this regard.

2. The representative of PSPCL submitted that downstream asset to which the transmission line of the petitioner is to be constructed is under execution and is expected to be commissioned by 31.12.2016.

3. The Commission requested CEA to clarify by 25.11.2016 to take a view in the matter whether the transmission assets of the petitioner could be utilized in the absence of the downstream assets.

4. Subject to above, the Commission reserved order in the petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**